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ITEM NO.5

COURT NO.7

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24916/2008

(From the judgement and order dated 13/08/2008 in CWP No.14018/2008 of the
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

LAJJA RAM & ORS.

Petitioner(s)

VERSUS

UNION TERRITORY, CHANDIGARH & ORS.

Respondent(s)

(With prayer for interim relief and office report)
(for final disposal)

Date: 06/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Ms.Jyoti Mendiratta,Adv.

For Respondent(s) Ms. Kamini Jaiswal,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter dated 3.11.2012. In view of the averment made by
learned counsel for the petitioners, call the matter after two weeks.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Court Master